

Title: Regarding autonomy to the tribal districts of Karbi Anglong and North Cachar hills in Assam.

DR. JAYANT RONGPI (AUTONOMOUS DISTRICT-ASSAM): Mr. Chairman Sir, through you, I want to draw the attention of the Government. We welcome that the Government of India is bringing Bills relating to reorganisation of three States – Uttar Pradesh, Bihar and Madhya Pradesh. Now, the Minister for Parliamentary Affairs has declared that the proposed Bills shall be brought today. ...(*Interruptions*) I want to know whether the Government is bringing these Bills or not.

At the same time, we want to express our protest against the Government's discriminatory policy towards the North-East. The Government has decided that the hill areas of U.P. should be formed into Uttarakhand and the tribal areas of Bihar are proposed to be made Jharkhand, but what about the district of Karbi Anglong and North Cachar hills in Assam? ...(*Interruptions*)

स्भापति महोदय : नोटिस भी नहीं दिया है और इस तरह से विभिन्न माननीय सदस्य खड़े होकर बोलने लग जायेंगे तो कैसे चलेगा। (व्यवधान) स्पेशल केस ऐसे नहीं लिये जाते हैं, कृपा करके अपनी सीट पर बैठ जाइये।

SHRI C.P. RADHAKRISHNAN (COIMBATORE): Sir, since this is the last day of the Session, all the Members should be accommodated.

MR. CHAIRMAN: All Members are accommodated.

...(*Interruptions*)

DR. JAYANT RONGPI : Mr. Chairman Sir, the Government has taken a very discriminatory approach towards the North-East. When the Government is going to create Jharkhand State out of the tribal areas of Bihar and Uttaranchal from hill areas of U.P., what about the tribal areas and hill areas of Assam?

Sir, there is a specific provision in the Constitution and that is article 244A. If the Government has to make an autonomous State comprising of certain tribal areas of Assam, they do not have to amend the Constitution. So, there cannot be double-standard in a democracy. If they have a policy for reorganising U.P. and Bihar, why do they not do it for Assam? There has been a long-standing demand in Assam for creation of an autonomous State comprising of two hill districts of Assam. Now, the Government has adopted a discriminatory policy. If they can reorganise Bihar, why can they not create an autonomous State for Assam? The Government owes an explanation. There has been a consensus of all political parties and for that, the Government does not have to amend the Constitution as the provision already exists in the Constitution. Now, for Jharkhand, Uttarakhand and Chhattisgarh, they are bringing the Bills under article 3 and under that Article, they have to amend the Constitution. But there already exists a constitutional commitment to the tribal people of Assam to create an autonomous State.

स्भापति महोदय : शांति रखिये, बैठ जाइये।

डा. ज्यन्त रंगपी : शांति त्भी होगी जब एटोनोम्स स्टेट होगा। एटोनोम्स स्टेट के बिना हम शांति से नहीं बैठ सकते हैं। इसलिए 18 तारीख को अस्म बंद करने का हमने ऐलान किया है।

स्भापति महोदय : अब इनकी बात प्रोसिडिंग में नहीं जायेगी।

(*Interruptions**)